

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

DATED FRIDAY, THE TWENTY THIRD DAY OF JUNE ONE  
THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI P.K.KARTHA, VICE CHAIRMAN(J)

&

HON'BLE SHRI S.P.MUKERJI, VICE CHAIRMAN(A)

ORIGINAL APPLICATION NO.366/89

P.S.Kanakalatha - Applicant

vs

1. Union of India represented by  
Secretary, Ministry of  
Communications, New Delhi.
2. Senior Superintendent,  
Post Offices, Ernakulam.
3. Assistant Superintendent of  
Post Offices, Cochin Sub  
Division, Cochin-24.
4. Post Master General,  
Kerala Circle, Trivandrum.
5. The Director, Postal Service,  
Southern Region, Ernakulam.

Respondents

Mr T.Ravikumar - Counsel of the  
applicant

Mr PV Madhavan Nambiar, SCGSC - Counsel of the  
respondents

O\_R\_D\_E\_R

(SHRI S.P.MUKERJI, VICE CHAIRMAN)

We have heard the learned counsel for both the parties on this application in which the applicant, who has been working as a substitute of the regular Extra Departmental Branch Post Master of Nedungadu has prayed that she should be continued as E.D.B.P.M. and considered for regular appointment by taking into consideration her experience as a substitute. The learned counsel for the respondents stated that selection of regular candidate has already been made and the appointment

order was issued. The learned counsel for the applicant could not bring to our notice any rule or order according to which a substitute will have a claim of regular appointment merely by virtue of his or her experience <sup>as</sup> ~~as~~ the substitute. ~~as~~

2. In the facts and circumstances, we see no merit in the application and reject the same under Section 19(3) of the Administrative Tribunals Act without any order as to costs.

  
23.6.89  
( S.P.MUKERJI )  
VICE CHAIRMAN(A)

  
( P.K.KARTHA )  
VICE CHAIRMAN(J)

23-6-1989

trs